

CBI Vs Krishan Lall

04.08.2020

Present: Sh. B.K.Singh, Ld. Sr.PP for CBI.
Sh. Abhishumat Gupta, Ld. Counsel for the convict.
(Through VC using Cisco Webex App.)

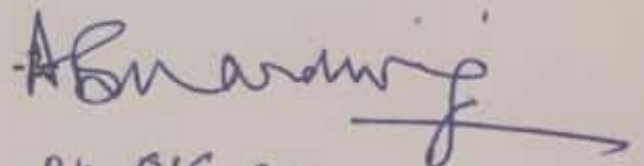
Today, the case was fixed for depositing fine amount of Rs.5 Lakhs by the convict Krishan Lall as per order dated 03.06.2020.

The convict has preferred an appeal before the Hon'ble High Court of Delhi against the said order.

Vide order dated 23.06.2020 passed in Crl. Appeal No. 335/2020 (suspension of sentence), the Hon'ble High Court of Delhi has ordered as under:-

2. Learned senior counsel submits that vide order dated 03.06.2020, the appellant's sentence has been suspended for a period of 60 days in order to enable him to file the present appeal. By the said order, the order for depositing the fine of Rs.5 lacs has also been stayed till 04.08.2020.

3. Appeal has been admitted. Disposal of the appeal is likely to take time. Keeping in mind the facts and circumstances of the case, it is directed that the sentence of the appellant shall remain suspended during the pendency of the appeal subject to him furnishing a personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of the Registrar (Appellate). In case of change of his contact details, the appellant shall immediately inform the holding IO as well as the court.


04.08.2020

Ld. Counsel for the accused and the Sr. PP for CBI submitted that fine is also part of sentence which has been stayed.

In view of the order passed by the Hon'ble High Court of Delhi, no further order is required to be passed by this Court.

Ld. Counsel for the convict orally requested for release of the original FDR drawn on Punjab National Bank, Dwarka Branch, New Delhi for a sum of Rs.25,000/- which is already deposited by the convict in the Court.

Heard.

Ahlmad is directed to return the said FDR deposited by the convict after placing the photocopy of the FDR in the judicial record after proper verification. Letter be also sent to the concerned bank for release of the said FDR to the convict.

Let a copy of this order be sent by whatsapp to Ld. Sr.PP for CBI, the convict and his learned counsel.

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Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 04.08.2020

CC No. 246/19

CBI Vs Sunny Kalra & Ors.

04.08.2020

Present: Sh. B.K.Singh, Ld. Sr.PP for CBI alongwith IO Inspector S.Sridhar Iyyar.

A-5 A.R.K.Prasad alongwith Ld. Counsel Sh. Krishan Kumar Nagar.

(Through VC using Cisco Webex App.)

Ld. Counsel for A-5 submitted that since the Government of India is not allowing International Flights to and fro from India to any other country, so his application seeking permission to go abroad be kept pending.

Not opposed by Ld. Sr.PP for CBI.

Accordingly, the application be kept pending.

Ld. Sr.PP for CBI submitted that two accused viz-A-3 Pawan Arya and A-11 Madan Lal Nasa have not been served so far and requested for fresh summons for their service.

Issue fresh summons to A-3 Pawan Arya and A-11 Madan Lal Nasa through IO for next date of hearing.

Copy of chargesheet and documents are ready in RADC Room No.313. Accused persons / respective counsels are directed to contact Naib Court Sh. Vinod Kumar (contact no.9718743020), to collect the

ATB Narayana
04.08.2020

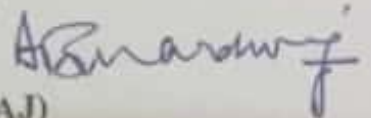
same and Naib Court is directed to call the accused persons/their counsels one by one so that social distancing can be safely followed.

List on 29.08.2020, which is the next date already fixed in this matter.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused persons and their learned counsels.

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(ARUN BHARDWAJ)
Special Judge, CBI-05
RADC, New Delhi/

(PC Act),
04.08.2020